



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं० H 90906 / C-2 / NGT-07/2023  
Ref. No .....

दिनांक 21/03/2023  
Date .....

To,

**The Registrar,**  
Hon'ble National Green Tribunal,  
Copernicus Marg, New Delhi.  
E-mail - judicial-ngt@gov.in

**Subject: Submission of compliance report of joint committee in compliance of directions issued by Hon'ble NGT vide order dated 16.02.2023 in O.A. No. 678/2022 Jeetu Singh Vs State of U.P. and Ors.**

Sir,

In compliance of Hon'ble NGT order dated 16.02.2023 in the matter of O.A. No. 678/2022 Jeetu Singh Vs State of U.P. and Ors., the compliance report of joint committee constituted by Hon'ble NGT is being filed herewith.

It is requested that the aforesaid compliance report of Joint committee may be presented before the Hon'ble Tribunal for kind consideration.

Encl: As above.

Yours faithfully,

**(Rajendra Singh)**  
Chief Environmental Officer  
Circle-2

**JOINT INSPECTION REPORT IN REFERANCE TO HON'BLE NGT  
ORDER IN THE MATTER OF ORIGINAL APPLICATION NO-  
678/2022, JEETU SINGH VERUS STATE OF U.P.**

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**1. Background**

Hon'ble National Green Tribunal, Principal Bench, New Delhi passed order on dated 16.02.2023 in O.A. No- 678/2022, the matter of Jeetu Singh versus State of U.P. and others. The operative part of the order is as follows:

- “...2. *Vide order dated 19.10.2022, this Tribunal constituted a Joint Committee comprising of the Uttar Pradesh Pollution Control Board (UPPPC) and the District Magistrate, Jalaun and directed the same verify the factual position and take appropriate remedial action and submit its report within two months.*
3. *In compliance of order dated 19.10.2022, Report of the Joint Committee was submitted by the Regional Officer, UPPCB vide email dated 01.02.2023. Along with the Report of the Joint Committee constituted by this Tribunal, report of joint inspection conducted by Tehsildar, Orai and Mine Inspector, Jalaun at Orai has also been enclosed. In the reports it has been mentioned that no mining lease has been granted in Khand No. 24/17 in Village Muhana, Thana Dakore, Tehsil Orai, District Jalaun and mining lease has been granted in Khand No. 24/17, Chikassi, District Hamirpur and that no illegal mining was found to have been carried out there. However, the Joint Committee has not looked into the grievances made in the application regarding illegal mining in Khand No. 24/17 in Village Muhana, Thana Dakore, Tehsil Orai, District Jalaun by making appropriate site visits and joining the applicant as well as status lease holder in respect of mining lease in Khand No. 24/17, Chikassi, District Hamirpur.*
4. *The Join Committee is reconstituted by adding District Magistrate, Hamirpur and the Joint Committee is accordingly directed to undertake visits to both the sites and look into the aspect of illegal mining and status of compliance with EC and CTE/CTO consent conditions by mining lease holder. ....”*

2. In compliance of direction issued by Hon'ble National Green Tribunal following members have been nominated in Joint Committee by the concern departments: -

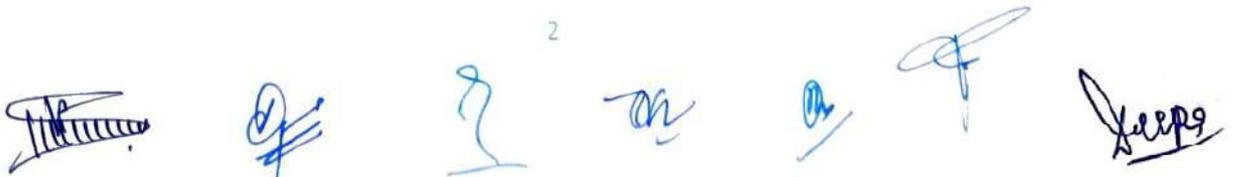
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Sr. No	Name	Designation	Member nominated by
1	Shri Ramesh Chandra	Additional District Magistrate (F/R), Hamirpur	District Magistrate, Hamirpur
2	Shri Khalid Anjum	Sub Divisional Magistrate, Sarila, District - Hamirpur	
3	Shri Subhash Singh	Mines Officer, Hamirpur	
4	Shri P.S. Rambaran	Mines Inspector, Hamirpur	
5	Shri Ved Prakash Shukla	Surveyor, Hamirpur	
6	Shri Rajesh Singh	Sub Divisional Magistrate, Urai Sadar, District – Jalaun	District Magistrate, Jalaun
7	Smt Deepa Arora	Regional Officer, U.P. Pollution Control Board, Jhansi	Member Secretary, U.P. Pollution Control Board
8	Shri Rajendra Prasad	Regional Officer, U.P. Pollution Control Board, Banda	

3. The nominated Joint Committee member carried out field visit around mining place 24/17 as mentioned in O.A. no- 678/2022 on dated 17.03.2022. The aforesaid lease hold area was in operational at the time of visit by the committee.
4. Lease hold area 24/17 is not situated in Village- Mohan, Tehsil- Orai, District – Jalaun on River Betwa. It was observed that mining work was not being done in Village- Mohan, Tehsil- Orai, District – Jalaun in the catchment of River Betwa.
5. Lease hold area 24/17 is situated in Village- Chikasi, Tehsil- Sarila, District – Hamirpur on River Betwa and lease allotted to lessee Shri Anand Kumar Gupta S/o Shri Laxmi Narayan Gupta, resident of Maharajpur District- Kanpur Nagar 208002 vide letter no- 1005/Ma Plan/2017 dated 27.07.2018 of Director, Directorate of Geological and Mining, U.P. The details of permission issued by concern department given is below: -

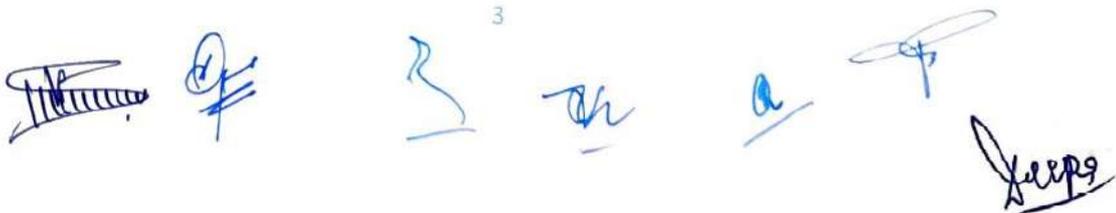
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Address of lease	Co-ordinate of Lease area of mentioned in Environmental Clearance	Sanction Detail of lease
Khand No-24/17, Vill- Chikasi, Tehsil- Sarila, District- Hamirpur	(A) 25°49'09.54" N, 79°27'56.58" E (B) 25°49'10.98" N, 79°27'29.64" E (C) 25°49'30.90" N, 79°27'38.70" E (D) 25°49'21.60" N, 79°27'59.88" E	1. Letter of intent issued vide letter dated 07.06.2018. 2. Letter of cluster issued vide letter dated 12.06.2018. 3. Letter of mining plan issued vide letter dated 27.07.2018. 4. Environmental Clearance by SEIAA issued vide letter dated 08.02.2020. 5. Lease Area- 36.437 hectare, Mineable Area- 29.52 hectare, Mineable Capacity- 728640 Cub. Meter/Annum (2914 Cub. Meter/day) 6. Lease Deed Execution issued vide letter dated 16.03.2020. 7. Sanction tenure of lease mining – 5 years 8. CTO issued by UPPCB vide letter dated 11.11.2020 (from 11.11.2020 to 31.12.2021) and 23.09.2022 (from 23.09.2022 to 31.12.2023).

6. It has informed by the Mines Officer Hamirpur to the committee that total 24 number of mining areas have been allotted in the district Hamirpur and the above mining lease included in the District Survey Report (herein after referred as DSR). The above mining lease area mentioned in complain is part of the DSR.
7. It is submitted regarding allegation of illegal mining is being carried out at Khand Sankhya 24/17 in river Betwa which is obstructing the main stream river, it was found during visit of committee that mining work was being done within allotted co-ordinate. Illegal mining was not found at Khand Sankhya 24/17, Vill-Chikasi, Tehsil- Sarila, District- Hamirpur in River Betwa. Mining work is being done nearby the stream of river. Obstruction in the stream of river was not found.
8. In compliance of direction issued by Hon'ble National Green Tribunal Joint Committee Member interacted with complainant Shri Jeetu Singh, Gram Pradhan- Mohana resident of Village- Mohana. Polish station- Dakore, Tahsil- Orai, District-

3



Jalaun during the lease mining visit on dated 17.03.2023. It was informed by complainant that complaint against the above lessee was not done by him and provided his written statement to committee members. The statement of complainant is enclosed. **Annexure-1**

9. In compliance of direction issued by Hon'ble National Green Tribunal, observation of non-compliance of condition mentioned in Environmental Clearance and CTE/CTO are given as below: -

### **9.1) Issued related to Cluster Mining**

9.1.1) As per record provided by District Mining Officer (DMO), cluster certificate has been issued to this mining project. In the cluster certificate issued by the Mining Department one number mining project is situated within the distance of 500 m from the mining lease. Total lease area including the mining project is 72.874 hectare. Project Proponent is falling in the cluster category in the area.

9.1.2) *As per the Ministry of Environment, Forest and Climate Change Notification dated 14<sup>th</sup> August, 2018, if, Cluster of mine leases of area  $\geq$  25 hectare with individual lease size  $\leq$  100 ha in that case requirement of Form-I, PFR, DSR and Approved Mine Plan and one EIA/EMP for all leases in the Cluster has been imposed.*

9.1.3) Following conditions have been mentioned under the heading of 'specific conditions' in the Environmental Clearance issued to project.

9.1.3.1) *If in future this lease area becomes part of cluster of equal to or more than 25 ha. Then additional condition based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster*

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*conditions otherwise it will amount to violation of EC conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive action as per law shall be initiated against the authority issuing the cluster certificate.*

9.1.3.2) *In case it has been found the E.C. obtained by providing incorrect information submitting that the distance between the two adjoining mines is greater than 500 meter area less than 25 ha. but factually the distance 500 meter and mine is located in cluster of area equal or more than 25 ha., the E.C. issued will stand revoked.*

## **9.2) Issued related to mismatching of co- ordinates of lease area**

9.2.1) The minor changes in the co- ordinates mentioned in EC with the co- ordinates mentioned in demarcation report has been found for mine of M/s Anand Kumar Gupta.

9.2.2) The Mining Officer informed that the lease area has been identified only through the Khand Number and the GPS co- ordinates were not mentioned in the LOI. The lease area has been allotted on basis of the identified Khand Number.

9.2.3) However, the condition in the EC says, "*Any change in mining area, Khasra numbers, entailing addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006(as amended)*"

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### 9.3) Issued related to in- stream mining

9.3.1) The lease area (sanctioned and allotted) is situated throughout the river stream section. Whereas the in-stream mining is prohibited through the various guidelines.

9.3.1) It has been informed by the Mines Officer Hamirpur that, the instruction for not to conduct excavation in the active river stream has been mentioned in the lease deeds.

9.3.2) During visit of committee, Mining work is being done nearby the stream of river. Obstruction in the stream of river was not found.

### 9.4) Issued related to excess mining and use of heavy machinery

9.4.1) During visit of committee, excavated depth of mining was found within permitted depth 3.0 meter.

9.4.2) It has been informed by the Mines Officer Hamirpur that the mining office has previously imposed fine to the project proponent for using the heavy machinery for mining activity.

9.4.3) The use of excavator has not been allowed under semi mechanized condition in the EC issued to project.

9.4.4) It has been informed by DMO that the use of excavator is permitted by the Director, Mining Department, UP vide letter dated 21.06.2019 which was issued in accordance with honorable NGT order in the matter of OA No. 44/2016. How ever, the condition of EC and said letter regarding use of excavator for the mining activities is contradictory to each other.

9.4.5) During visit of committee, heavy machinery was not found for mining activity at mining place. The machinery (Excavator cum loading machine boom length size 3.0 meter and bucket capacity less than one cubic meter) was found for mining activities at mining place.

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**9.5) Issued related to mining in agriculture and forest land.**

9.5.1) It has been informed that the lease area is not allotted without obtaining the NOC from the forest the department and no agriculture land is located in the allotted mining area.

9.5.2) During visit of committee, mining activities was not found on forest and agriculture land.

**9.6) Issued related to illegal mining.**

9.6.1) During visit of committee, mining work was being done within allotted co-ordinate. Illegal mining was not found at Khand Sankhya 24/17, Vill-Chikasi, Tehsil- Sarila, District- Hamirpur in River Betwa.

**9.7) Compliance of EC conditions.**

9.7.1) In the EC issued to these projects, the condition prescribed as *“All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.*

9.7.2) Under Section 25 of Water (P&CP) Act 1974, the restrictions on new outlets and new discharges are imposed without obtaining valid Consent from the State Pollution Control Board. The referred section of the Act is reproduced below.

*“1[(1)] Subject to the provisions of these section, no person shall, without the previous consent of the State Board, --*

*(a) Establish or take any steps to establish any industries, operations or process or any treatment and disposal system or an extension or addition thereto, which is*

*likely to discharge sewage or trade effluent into stream or well or sewer or on land (such discharge being hereafter in this section referred to as discharge of sewage);”*

9.7.3) However, mining projects had not valid consents under Water & Air Acts at the time of commencement of production.

9.7.4) The following condition prescribed in the EC has not been complied by these lease holders.

9.7.4.1) *The green cover development/tree plantation is to be done in an area equivalent to 20% of total lease area either on river bank or along road side (Avenue Plantation)*

9.7.4.2) However, no such planned plantation has been observed along the approach road sides.

9.7.4.3) *Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the minerals shall not be overloaded.*

9.7.4.4) Whereas the mining office has issued several penalties to project for overloading which indicates the said condition is not been followed.

9.7.4.5) *Permission from the competent authority regarding evacuation route should be taken*

9.7.4.6) The details of such permission are not available.

9.7.4.7) The conditions mentioned regarding environmental Audit, environmental statement etc. are also not been strictly complied with.

9.7.5) The EC condition also says *‘Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in*

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*withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.'*

### **9.8) Compliance of Consent conditions.**

- 9.8.1) Mining project had not valid consent (CTO) at the time of commencement of the production.
- 9.8.2) According to information provided by District Mining Officer Hamirpur, the mining was been done 627 days mining between since 24.03.2020 (Commencement of the mining operation) to 30.06.2022. The mining lease holder has obtained CTO from UPPCB vide letter dated 12.11.2020 & the validity of CTO was since 11.11.2020 to 31.12.2021 and letter dated 30.09.2022 & the validity of CTO is since 29.09.2022 to 31.12.2023.
- 9.8.3) The mining lease holder was been done 326 days mining without valid CTO between since 24.03.2020 to 30.06.2022.
- 9.8.4) Presently mining operation is being done having valid CTO.

### **9.9) Status of Corporate Social Responsibility (CSR) and Corporate Environmental Responsibility (CER).**

*9.9.1) Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified, the program can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.*



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9.9.2) However, no details are available with the mining office regarding the CSR activities carried out by the project proponents.

### 9.10) Environmental Compensation

9.10.1) Lease area Khand Number situated in Village- Chikasi, Tehsil- Sarila, District – Hamirpur on River Betwa allotted to lessee Shri Anand Kumar Gupta S/o Shri Laxmi Narayan Gupta, resident of Maharajpur District- Kanpur Nagar 208002 is identified in OA No- 393/2022, Ashish Kumar Dwivedi versus State of U.P. and others that is pending in Hon'ble National Green Tribunal.

9.10.2) Environmental Compensation of Rs 30,10,000.00 (Rs Thirty Lakh Ten Thousand only) for mining operation period of without CTO has been imposed against Lessee by U.P. Pollution Control Board, Lucknow vide letter no- 90010/C-2/NGT-66/23 dated 28.02.2023. The photo copy is enclosed. **Annexure-2**

### 10) Conclusion

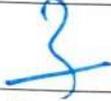
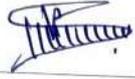
Considering the observations as listed above the following measure are suggested

- 10.1) The mining production should not be allowed without obtaining valid consents under Water and Air Acts from SPCB.
- 10.2) The mine area across the river course should not be allotted to avoid the in – stream mining.
- 10.3) The GPS co-ordinates of sanctioned area should be matching with GPS co-ordinates of the allotted area. In case of any difference the amended EC should be obtained.

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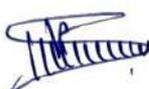
10.4) The production higher than the permitted daily production should not be allowed.

10.5) Strict vigilance and stringent action are required to be taken for stopping the illegal mining.

Joint Committee Members	Designation	Signature
Shri Ramesh Chandra	Additional District Magistrate (F/R), Hamirpur	
Shri Khalid Anjum	Sub Divisional Magistrate, Sarila, District - Hamirpur	
Shri Rajesh Singh	Sub Divisional Magistrate, Urai Sadar, District – Jalaun	
Shri Subhash Singh	Mines Officer, Hamirpur	
Smt Deepa Arora	Regional Officer, U.P. Pollution Control Board, Jhansi	
Shri Rajendra Prasad	Regional Officer, U.P. Pollution Control Board, Banda	
Shri P.S. Rambaran	Mines Inspector, Hamirpur	
Shri Ved Prakash Shukla	Surveyor, Hamirpur	



**Khand 24/17, Vill. Chikasi, Teh. Sarila, District Hamirpur**








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**Khand 24/17, Vill. Chikasi, Teh. Sarila, District Hamirpur**

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माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा ओ0ए0 सं0-678/2022 जीतू सिंह बनाम स्टेट आफ उ0प्र0 व अन्य में दिनांक 16.02.2023 को पारित आदेश के अनुपालन में संयुक्त जांच समिति द्वारा दिनांक 17.03.2023 में खनन स्थल निरीक्षण के समय की उपस्थिति।

क्र०सं०	अधिकारीगण/उपस्थित व्यक्ति का नाम, पद नाम एवं विभाग का नाम	मोबाईल नं०	ई-मेल आईडी	हस्ताक्षर
1.	रमेश-चन्द्र ADM(FIR) HAMIRPUR	9454417604		
2.	श्यामलदेव शर्मा SDM, Sarnia.	9454415997		
3	सुखदेव सिंह SDM, Vrai, Sadar Distt Jalain- बिलासपुर	9628213698		
4	राजेश कुमार नायक आर. सी राव-इ.उलाद, संतोष अधिकारी उ.प्र. उद्वेगन नियंत्रण बोर्ड नाग	9412130003	robanda@uppcb.in	
6	पी. सुम. रामवरन खान निरीक्षक हमीरपुर	8208260238		
7	वेद प्रकाश शुक्ल - सर्वेक्षक हमीरपुर	8005258945		
8	मनोज कुमार अधिकारी पंचायत समिति, उ.प्र. उद्वेगन नियंत्रण बोर्ड	9839891515		
9	सुदेश-सुमन मिश्रा	8112328558		
10	Jitendra Singh ग्रामीण विकास विभाग बुलंदशहर	9628560818		Jitendra Singh
11	अशोक कुमार मंडल निरीक्षक खनन विभाग	9151131876		
12	कुभाष सिंह	8887534778		

मे जीएचएस/ताएरसिंह-आ वपो० मुहाना बागा स्कोर  
 पिना लालीन का बंदे वाला हु तथा वर्तमान मे काम मंचायत  
 मोहाना का प्रधान हु लानपद लालीन की सीमा से बंदे  
 लानपद हमीरपुर से लेता गरी के आदेश क्रमांक 24/17  
 काम विकासी तहसील जरीवा लानपद हमीरपुर पत्र स्यादु  
 सन-1984 को आ-नद कुशात्र का जन्म के आदेश  
 से संयुक्त निरीक्षण आगे लाया दिनांक 17/03/2023  
 को निरीक्षण के आदेश उपस्थित हुआ। अतिरिक्त द्वारा  
 आदेश सन-1984 द्वारा भेजे द्वारा की गई विजायत के  
 आदेश से असा पद लानवा-बोहा। तथा क्रम अनुसार  
 कानून है। कि उपर स्वतः मू। अथवा लानपद हमीरपुर  
 आ लानगोन से आन के विरुद्ध कोई विजायत नहीं की  
 गई है। असा अथवा भेजे द्वारा विना किसी लाव के  
 असा आदेश कर असा पूर्ण लेस एवासा से किया गया।  
 पत्र संख्या 225/01678/23 दिनांक 15/03/2023 को  
 की असा अधिकारी उत्तर प्रदेश मूखण लोड-शासी  
 द्वारा जारी किया गया है। के क्रम से आन भी प्रस्तुत

दिनांक- 17/03/2023

आधार नं. 5000 3507 6970

[Signature]  
 काम प्रधान मुहाना (लाली.ग)



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

## UTTAR PRADESH POLLUTION CONTROL BOARD

Annu 27

संदर्भ सं/Ref. No. सेवा में

1/सी-2/NG-1-66/23

दिनांक/Date 28/2/23

पंजीकृत

मैसर्स आनन्द कुमार गुप्ता  
( बेतवा नदी के खण्ड नं०-24/17, ग्राम-चिकारी, तहसील-सरीला, जनपद-हमीरपुर )  
द्वारा श्री आनन्द कुमार गुप्ता पुत्र श्री लक्ष्मी नारायण गुप्ता,  
महाराजपुर, जनपद-कानपुर नगर-208002

यह कि उद्योग मैसर्स आनन्द कुमार गुप्ता (खनन पट्टाधारक श्री आनन्द कुमार गुप्ता पुत्र श्री लक्ष्मी नारायण गुप्ता, महाराजपुर, जनपद-कानपुर नगर-208002) बेतवा नदी के खण्ड नं०-24/17, ग्राम-चिकारी, तहसील-सरीला, जनपद-हमीरपुर में सैण्ड के खनन हेतु उपरोक्त वर्णित स्थल पर स्थापित है तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा-40 के अर्न्तगत एक कम्पनी है।

क्षेत्रीय अधिकारी, बौदा द्वारा प्रेषित आख्या दिनांक 10.01.2023 के अनुसार खान अधिकारी, हमीरपुर द्वारा दी गयी गुणना के अनुसार खनन पट्टे का संचालन दिनांक 11.12.2018 से किया जा रहा है। खनन पट्टा धारक द्वारा दिनांक 24.03.2020 से दिनांक 30.06.2022 के मध्य कुल 627 दिवस में खनन कार्य किया गया है। उक्त अवधि में खनन पट्टाधारक द्वारा राज्य बोर्ड से 326 दिवस हेतु सहमति जल/वायु प्राप्त कर खनन कार्य किया गया है। तदनुसार खनन पट्टाधारक द्वारा 301 दिवस में विना सहमति प्राप्त किये खनन का कार्य किये जाने का उल्लंघन किया गया है।

मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० सं०-116/2014 में पारित आदेश दिनांक 29.04.2019 के विन्य सं०-9 के अंश निम्नलिखित है:-

".....The UPSPCB may assess the amount of compensation applying the formula laid down by the CPCB not only for the days mentioned in the report of the CPCB but for the actual days of violation from the beginning but not beyond five years from the date of calculation....."

मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० सं०-116/2014 में पारित उक्त आदेश दिनांक 29.04.2019 एव मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० सं०-593/2017 में दिये गये निर्देशों के अनुपालन में केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा पर्यावरणीय क्षतिपूर्ति के आंकलन तथा एकत्रित पर्यावरणीय क्षतिपूर्ति के उपयोग के सम्बन्ध में कार्ययोजना की रूपरेखा तैयार की गयी है, जिसके अनुसार गणना के लिये निर्धारित सूत्र  $Penalty = PI \times N \times R \times S \times LF$  के अनुसार आंकलित पर्यावरणीय क्षतिपूर्ति रुपये 10000/- (रु० दस हजार मात्र) प्रतिदिन आती है। जिसमें PI (Pollution index) = 80, N (Number of days) = 1, R (Panalty in Rs.) = 250, S (Factor for scale of operation, small) = 0.5, LF (Location Factor) = 1.0 for population between 1 to 5 million लिया गया है।

क्षेत्रीय कार्यालय, बौदा द्वारा प्रेषित आख्या एवं संस्तुति दिनांक 10.01.2023 के दृष्टिगत राज्य बोर्ड के पत्र सं० 87671/सी-2/एनजीटी-66/23 दिनांक 23.01.2023 द्वारा खनन पट्टाधारक के विरुद्ध दिनांक 24.03.2020 से दिनांक 30.06.2022 के मध्य विना पूर्व सहमति जल/वायु प्राप्त किये 301 दिवस में खनन कार्य किये जाने के कारण रु० 30,10,000/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओ नोटिस जारी किया गया था।

अग्रतर अवगत हों कि क्षेत्रीय अधिकारी, बौदा के पत्र दिनांक 24.02.2023 सूचित किया गया है कि खनन पट्टाधारक द्वारा उक्त कारण बताओ नोटिस के अनुपालन में तत्समय तक अपनी स्पष्टीकरण प्रस्तुत नहीं किया गया है तथा खनन पट्टे के विरुद्ध रुपये 30,10,000/- (रुपये तीस लाख दस हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है।

क्षेत्रीय अधिकारी, बौदा के पत्र दिनांक 24.02.2023 द्वारा प्रेषित आख्या एवं संस्तुति के दृष्टिगत राक्षम सार से अनुमोदनोपरान्त मैसर्स आनन्द कुमार गुप्ता (खनन पट्टाधारक श्री आनन्द कुमार गुप्ता पुत्र श्री लक्ष्मी नारायण गुप्ता, महाराजपुर, जनपद-कानपुर नगर-208002) बेतवा नदी के खण्ड नं०-24/17, ग्राम-चिकारी, तहसील-सरीला, जनपद-हमीरपुर पर रु० 30,10,000/- (रुपये तीस लाख दस हजार मात्र) पर्यावरणीय क्षतिपूर्ति के रूप में अधिरोपित किया जाता है तथा निर्देशित किया जाता है कि पर्यावरणीय क्षतिपूर्ति की धनराशि को उ०प्र० प्रदूषण नियंत्रण बोर्ड के, यूनियन बैंक ऑफ इण्डिया, विभव सण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या-701502010002104 आई०एफ०एस० कोड-UBIN0570150 में 15 दिन के अन्दर जमा कर, जमा की गयी धनराशि का राक्षम क्षेत्रीय कार्यालय एवं बोर्ड मुख्यालय में प्रस्तुत करना सुनिश्चित करे। अन्यथा की स्थिति में पर्यावरणीय क्षतिपूर्ति की भू-राजस्व की भांति वसूली की कार्यवाही की जायेगी, जिसका सम्पूर्ण उत्तरदायित्व उद्योग स्वामी का स्वयं का होगा।

Received  
6-3-23

कार्य/सा  
28/2/23

राक्षम अधिकारी के अनुमति से निर्गत।

मुख्य पर्यावरण अधिकारी (वृत्त-2)

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तिलिपि :-

1. जिलाधिकारी, बॉदा को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
2. क्षेत्रीय अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड, बॉदा को इस निर्देश के साथ कि उद्योग से पर्यावरणीय क्षतिपूर्ति की धनराशि निर्धारित समयावधि में प्राप्त न होने की स्थिति में भू-राजस्व की भांति वसूली की कार्यवाही हेतु प्रस्ताव जिलाधिकारी के समक्ष प्रस्तुत किये जाने की कार्यवाही सुनिश्चित की जाये।
3. लेखाधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को इस आशय से कि क्षतिपूर्ति मद में प्राप्त धनराशि का निवर्ण गुप्त को उपलब्ध कराने का कष्ट करें।

मुख्य पर्यावरण अधिकारी (वृत्त-2)